

**HIGH COURT OF JUDICATURE AT HYDERABAD FOR THE STATE OF
TELANGANA AND THE STATE OF ANDHRA PRADESH**

VACATIONS – Sankranthi Vacation, 2017 – High Court of
Judicature at Hyderabad for the State of Telangana and the State of
Andhra Pradesh – Sitting Arrangements – Notification – Issued.

ROC.NO.3405/SO-1/2016

DATED:06.01.2017

NOTIFICATION NO.1/SO/2017

It is hereby notified that the High Court of Judicature at
Hyderabad for the State of Telangana and the State of
Andhra Pradesh will be closed for Sankranthi Vacation, 2017 from
Monday the 9th January, 2017 to Monday the 16th January, 2017
(Both days inclusive).

During the Vacation, the following Hon'ble Judges will be
sitting in the High Court for hearing the matters as given below:-

Date of filing	Date of sitting	Hon'ble Judges	Bench matters
09.01.2017 (Monday)	11.01.2017 (Wednesday)	Hon'ble Sri Justice Challa Kodanda Ram & Hon'ble Sri Justice G.Shyam Prasad	Division Bench
		Hon'ble Sri Justice U.Durga Prasad Rao	Single Bench

Note: 1) Hon'ble Sri Justice U.Durga Prasad Rao sitting in
Single Bench will take up Writ Petitions.

2) After completion of Division Bench work, their Lordship's
will take up Single Bench matters.

(a) After Division Bench Work, Hon'ble Sri
Justice Challa Kodanda Ram will take up Single Bench
Civil matters.

(b) Hon'ble Sri Justice G.Shyam Prasad will take up Single
Bench Criminal matters.

The following officers are nominated as the Vacation Officers:

1. Smt. M.Santhi Vardhani, Deputy Registrar
2. Sri G.Rajeshwar Rao, Assistant Registrar
3. Smt. K.Saileshi, Assistant Registrar
4. Sri P.Venkata Ramana, Assistant Registrar

Hon'ble Vacation Judges will hold the Court on the date mentioned as above to hear the following types of matters, as their Lordships think fit.

- i. Habeas Corpus matters.
 - ii. Anticipatory bail matters.
 - iii. Bail applications, if bail is refused by Magistrates and Sessions Judges/Additional Sessions Judges.
 - iv. Any other urgent matter, which cannot wait till the end of the vacation (such as eviction/dispossession, demolition etc.) specifically permitted by the Senior Vacation Judge.
 - v. Notice of any application of urgent nature shall be given to the Vacation Officers before 1-30 p.m. on the day of filing.
- 1) All lunch motions/ urgent mentions relating to the Hon'ble Division Bench shall be moved before the Hon'ble Senior Judge sitting in the Hon'ble Division Bench.
 - 2) All lunch motions/urgent mentions relating to the Hon'ble Single Bench shall be moved before the Hon'ble Single Judge only.
 - 3) Routine matters will not be taken up during vacation, except with the permission of the Hon'ble Senior Vacation Judge.
 - 4) No pending case except there is a specific order to post during the vacation shall be taken in vacation.
 - 5) No policy and administrative matters shall be taken up during vacation.


REGISTRAR GENERAL 6/11

To

- 1) The Prl. Secretary to the Hon'ble the Acting Chief Justice. (With a request to place the notification before the Hon'ble the Acting Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges. (With a request to place, the notification before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Judicature at Hyderabad.
- 4) The Registrar (IT-cum-Central Project Coordinator), High Court of Judicature at Hyderabad [with a request to instruct the concerned to place the same in High Court's website]
- 5) The Officers concerned.
- 6) All the Unit Heads in the States of Telangana and Andhra Pradesh.
- 7) All the Officers, High Court of Judicature at Hyderabad.
- 8) All the Section Heads, High Court of Judicature at Hyderabad.
- 9) The Director, A.P.Judicial Academy, Secunderabad.
- 10) The Member Secretary, A.P. State Legal Services Authority, Hyderabad and Telangana State Legal Services Authority, Hyderabad.
- 11) The Secretary, H.C. Legal Service Committee, Hyderabad.
- 12) The Advocate General, State of Telangana, Hyderabad.